Listed On: 27-10-2026
Court No.: 1
Item No.: 11

SUPREME COURT OF INDIA

CIVIL ORIGINAL JURISDICTION

WRIT PETITION (CIVIL) Diary No. 45589/2026

With

Interlocutory Application No(s) 322444/2026, 322440/2026

Process Id: 2261/2026

DIGITAL NEWS PUBLISHERS ASSOCIATION and another ... Petitioner(s)

VERSUS

UNION OF INDIA and another ... Respondent(s)

OFFICE REPORT OF FRESH CASE

1. This Writ Petition has been filed by Mr. MAMIDIPUDI VENKATARAMA MUKUNDA- 4332 , praying therein as under:

"a) Issue a writ in the nature of mandamus or any other appropriate writ, order or direction to declare under Article 13(2) that Sections 7, 17(2), 18, 19, 27, 29, 36, 37, and 44(3) of the Digital Personal Data Protection Act, 2023 read with Gazette Notification G.S.R. 843/E0 dated 13.11.2025, being ultra vires of the Constitution of India, and the Digital Personal Data Protection Rules, 2025 as being inconsistent with Article, 14, 19(1)(a), 19(1)(g), and Article 21;

b) Issue a writ in the nature of mandamus or any other appropriate writ, order or direction declaring that the substituted clause (j) of Section 8(1) of the Right to Information Act, 2005, which brought into force through Section 44(3) of the Digital Personal Data Protection Act, 2023, is ultra vires the Constitution; and.

c) Issue a writ in the nature of mandamus or any other

appropriate writ, order or direction in the interest of justice;"

2. The Advocate on-record for the petitioner/appellant has also filed following document(s)/ Interlocutory application(s):

S.No.	Application No.	Description of Document	Filing date	Verification Status	Page No.
1	322444-2026	EX-PARTE STAY	14-10-2026		
2	322440-2026	CONDONATION OF DELAY IN REFILING / CURING THE DEFECTS	14-10-2026		
3	327044-2026	VAKALATNAMA AND MEMO OF APPEARANCE	17-10-2026		

3. The similarity found in the present case is based on:

S.No.	Diary No.	Case No.	Cause Title	Status	Remarks
1	**7765 - 2026**	W.P.(C) No. 000177 / 2026	**VENKATESH NAYAK vs. UNION OF INDIA**	Pending and at page nos. 661-664.	(mentioned in listing proforma, lead case) @ similar issue. (Annexure P-10),

4.It is submitted that Mr. Anuj Tiwari, Advocate has on 17.10.2026 filed vakalatnama/appearance in respect of petitioner Nos. 1 & 2 after taking NOC from erstwhile advocate. The same has been updated in ICMIS.

5. The writ petition along with the application(s) above mentioned is listed before the Hon'ble Court with this Office Report.

DATE: 26-10-2026

ASSISTANT REGISTRAR

Copy to :-

1 Mr. Anuj Tiwari- 4105 Second Floor, A-193, Defence Colony, New Delhi - 110024 New Delhi

2 Mr. Mamidipudi Venkatarama Mukunda- 4332 108, Tower 12, Supreme Enclave, Mayur Vihar Phase-i, New Delhi - 110091 New Delhi